



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Nov/202526/13

DATED: 27/11/2025

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98. Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Nov/202526/13 dated 27/11/2025 of Norms Committee - VI for the year 2025-26 was held on 01/12/2025 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Raj Kumari Singh, Deputy DGFT	DGFT(HQ)
3	Sandip Ravindra Kote, Director	Ministry of Food Processing Industries
4	Dineshnarain Mathur, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT
6	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	RAHA OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00002172AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Commercial value of by-products formed, along with a copy of the invoice. The case stands deferred.	

Case No.	2 / NC/6/MEET/Nov/202526/13				
Case Status	Case Approved				
Party Name	DRYTECH PROCESSES (INDIA) P LTD				
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025				
HQ File Number	HQRNORM APPLY 00004004AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	VEGETABLE FATBASE POWDER (CONTAINING MINIMUM 28% OF PALM FAT and 2% ACID CASEIN)	10000	1.	REFINED BLEACHED AND DEODORIZED PALMOLEIN (RBD PALMOLEIN)	2884

			2.	ACID CASEIN	206
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1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorization should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. All Policy conditions, including VA, Appendix 4J conditions, etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	3 / NC/6/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00004019AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., CIFT, allowing the following inputs or as applied by the firm, whichever is minimum;

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Frozen Imitation Crab Sticks,	2200000.0	1.	FROZEN FISH PASTE (SURIMI)(FROZEN FISH PASTE (SURIMI))	1100000.0
			2.	WHEAT STARCH(WHEAT STARCH)	154000.0

Chunk, Bites, Flakes, Claws, Shredded, Shrimp tails, Lobster Tails, Scallop, Crab Meat Stick, Crab Meat Flake, Super Snow Crab, Surimi Snow Leg Style, Chilled Imitation Crab Shreds, Surimi Snow Leg Style, Crab Flakes, Super Snow Crab, Crab Chunk etc(Frozen Imitation Crab Sticks, Chunk, Bites, Flakes,	3.	MODIFIED TAPIOCA STARCH(MODIFIED TAPIOCA STARCH)	187000.0
	4.	CARRAGEENAN AQUAGEL(CARRAGEENAN AQUAGEL)	35200.0
	5.	MIRIN(MIRIN)	63800.0
	6.	FROZEN COOKED CRAB MEAT(FROZEN COOKED CRAB MEAT)	33000.0
	7.	TRANSGLUTAMINASE(TRANSGLUTAMINASE)	3300.0
	8.	CRAB EXTRACT(CRAB EXTRACT)	28600.0
	9.	CRAB MEAT EXTRACT (CME)(CRAB MEAT EXTRACT (CME))	26400.0
	10.	CRAB FLAVOUR(CRAB FLAVOUR)	27500.0
	11.	CRAB SEASONING(CRAB SEASONING)	11000.0
	12.	FROZEN BOILED / COOKED CRAB PINCERS(FROZEN BOILED / COOKED CRAB PINCERS)	70400.0
	13.	FOOD ADDITIVES - HELSHASA FUSO(FOOD ADDITIVES - HELSHASA FUSO)	8800.0
	14.	FOOD ADDITIVES - TASTE UP L1(FOOD ADDITIVES - TASTE UP L1)	8800.0
	15.	FOOD COLOR - TOMATO RED COLOUR(FOOD COLOR - TOMATO RED COLOUR)	1980.0
	16.	SHRIMP FLAVOUR(SHRIMP FLAVOUR)	16500.0

	Claws, Shredded, Shrimp tails, Lobster Tails, Scallop, Crab Meat Stick, Crab Meat Flake, Super Snow Crab, Surimi Snow Leg Style, Chilled Imitation Crab Shreds, Surimi Snow Leg Style, Crab Flakes, Super Snow Crab, Crab Chunk etc)		17.	SHRIMP EXTRACT(SHRIMP EXTRACT)	19800.0
			18.	LOBSTER FLAVOUR(LOBSTER FLAVOUR)	16500.0
			19.	SCALLOP FLAVOUR(SCALLOP FLAVOUR)	16500.0
			20.	PLASTIC FILM(PLASTIC FILM)	44000.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorization should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. All Policy conditions, including VA, Appendix 4J conditions, etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	4 / NC/6/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	KAYEMPEE FOODS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00004027AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Chocolate and Chocolate Products(Chocolate and Chocolate Products)	500000	1.	Cane Sugar(Sugar Products)	259398
			2.	Vegetable Fats (Hydrogenated Vegetable Oil)(Fats and Oils)	106165
			3.	Cocoa Powder(Cocoa Products)	34208
			4.	Salt (Edible Salt)(Salt Products)	1900
			5.	Liquid Glucose(Glucose	38291

				Products)	
			6.	Skimmed Milk Powder(Milk and Milk Products)	35528
			7.	Hazlenut Paste(Hazlenut Paste)	4050
			8.	Whey Powder(Milk and Milk Products)	28072
			9.	Cocoa Butter(Cocoa Products)	4590
			10.	E V Powder(Food Flavour)	320
			11.	Starch (Maize)(Starch Products)	2600
			12.	Food Colours (Caramel)(Food Colurs)	29
			13.	Malto Dextrine(Food Additives)	5500
			14.	Pectin(Food Additives)	4
			15.	Cocoa Mass(Cocoa	134

				Products)	
			16.	Pet Resin Bottle Grade ((Polyester Chips)(Raw material for Packing Material)	As per PP
			17.	Paper (50 to 150 GSM)(Raw material for Packing Material)	As per PP
			18.	Paper Board (100 GSM to 300 GSM)(Raw material for Packing Material)	As per PP

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. All Policy conditions, including VA, Appendix 4J conditions, etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	5 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	CHIRAG ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM REVIW00004607AM25
RA File Number	242404000009 AM21
Licence No and	2410043105/15/05/2020

Date	
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was requested to appear for a Personal Hearing. However, the firm has requested another date for the PH due to some prior commitments. Therefore, the Committee decided to give one more chance to the firm to appear for PH. The case stands deferred.	

Case No.	6 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	CHIRAG ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM REVIW00004504AM25
RA File Number	242404000009 AM21
Licence No and Date	2410043105/15/05/2020
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was requested to appear for a Personal Hearing. However, the firm has requested another date for the PH due to some prior commitments. Therefore, the Committee decided to give one more chance to the firm to appear for PH. The case stands deferred.	

Case No.	7 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM REVIW00002186AM26
RA File Number	03AX04001964 AM23
Licence No and Date	0311015962/29/06/2022
Norms Committee Decision:	

NC considered the case as per the agenda and decided to call the representative of the firm for PH, along with the information requested in the Meeting No. NC/6/MEET/JAN/202324/11 dated 08/02/2024, for better understanding their manufacturing process and wastage generated at various stages.

The case stands deferred.

Case No.	8 / NC/6/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00003806AM23
RA File Number	02AX04000380 AM23
Licence No and Date	0211003213/18/10/2022

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Litchi Puree (14-15 Brix)	200	1.	LITCHI PUREE CONCENTRATE (28- 29 Brix)	94
2.	Litchi Juice Concentrate (28-29 Brix)	110	2.	LITCHI PUREE CONCENTRATE (28- 29 Brix)	101
3.	Clarified Litchi Juice Concentrate Frozen (65 Brix)	30	3.	LITCHI PUREE CONCENTRATE (28- 29 Brix)	59

RA may take suitable consequential action accordingly.

Case No.	9 / NC/6/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM REVIW00001485AM26
RA File Number	09AX04001089 AM23
Licence No and Date	0911005129/29/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm has neither appeared for PH nor has sent any information.The Committee therefore decided to reject the case. RA may take suitable consequential action accordingly.	

Case No.	10 / NC/6/MEET/Nov/202526/13				
Case Status	Case Approved				
Party Name	CHANDIGARH SWEETS LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025				
HQ File Number	HQRNORM APPLY 00006187AM24				
RA File Number	05AX04001805 AM24				
Licence No and Date	0511021477/12/10/2023				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs;					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Chena Murki(MILK POWDER Content (87.75%))	4500	1.	WHOLE MILK POWDER	3948.75

2.	Cham Cham Pink/Yellow/White(MILK POWDER Content (9.75%))	15000	2.	WHOLE MILK POWDER	1462.5
3.	Desi/Bikaneri/Roasted Brown Burfi(MILK POWDER Content (17.11%))	35000	3.	WHOLE MILK POWDER	5988.5
4.	Dhoda/Malwa Burfi(MILK POWDER Content (20.31%))	15000	4.	WHOLE MILK POWDER	3046.5
5.	Gajar Halwa/Gajar Burfi(MILK POWDER Content (18.59%))	10000	5.	WHOLE MILK POWDER	1859
6.	Gujia(MILK POWDER Content (7.15%))	10000	6.	WHOLE MILK POWDER	715
7.	Gulab Jamun/Delhi Sweet(MILK POWDER Content (7.8%))	30000	7.	WHOLE MILK POWDER	2340
8.	Kalakand/Meetha Halwa(MILK POWDER Content (30.94%))	15000	8.	WHOLE MILK POWDER	4641
9.	Milk Cake/Punjabi Special Sweet(MILK POWDER Content (30.94%))	25000	9.	WHOLE MILK POWDER	7735
10.	Pista Burfi/Mawa Pista Burfi(MILK POWDER Content (17.11%))	10000	10.	WHOLE MILK POWDER	1711
11.	Plain Khoya(MILK POWDER Content (72.15%))	4000	11.	WHOLE MILK POWDER	2886
12.	Punjabi Rasgulla(MILK POWDER Content (9.88%))	30000	12.	WHOLE MILK POWDER	2964
13.	Spongy Rasgulla(MILK POWDER Content (9.88%))	10000	13.	WHOLE MILK POWDER	988
14.	Rasmalai(MILK POWDER Content	15000	14.	WHOLE MILK POWDER	1482

	(9.88%))				
15.	Coconut Burfi(MILK POWDER Content (22.45%))	5000	15.	WHOLE MILK POWDER	1122.5
16.	Paneer Momos(MILK POWDER Content (34.84%))	3425	16.	WHOLE MILK POWDER	1193.27
17.	Malai Kofta/Kofta Balls(MILK POWDER Content (34.84%))	3500	17.	WHOLE MILK POWDER	1219.4
18.	Paneer Pakoda(MILK POWDER Content (54.00%))	5000	18.	WHOLE MILK POWDER	2700
RA may take suitable consequential action accordingly.					

Case No.	11 / NC/6/MEET/Nov/202526/13				
Case Status	Case Approved				
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025				
HQ File Number	HQRNORM APPLY 00006516AM24				
RA File Number	02AX04000436 AM24				
Licence No and Date	0211005366/30/10/2023				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	LITCHI JUICE CONCENTRATE FROZEN (28-29 Brix)	111	1.	LITCHI PUREE CONCENTRATE FROZEN (28-29	102.48

				Brix)	
RA may take suitable consequential action accordingly.					

Case No.	12 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM REVIW00000189AM26
RA File Number	05AX04002310 AM24
Licence No and Date	0511021822/31/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	13 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AIMWOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM REVIW00000639AM26
RA File Number	03AX04004802 AM24
Licence No and Date	0311030495/29/01/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; 1. To indicate dimensions/ sizes and drawing /design of the export item. 2. To provide a specification of the power cable and socket.	

3. To give the calculation of plywood also in sq. mt based on drawing / design of export items.

The case stands deferred.

Case No.	14 / NC/6/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00008838AM24
RA File Number	05AX04003695 AM24
Licence No and Date	0511024236/01/03/2024

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs;

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Name Item	Quantity (KGS)
1.	Chena Murki(MILK POWDER Content (28.25%))	2500.0	1.	WHOLE MILK POWDER	706.0
2.	Cham Cham Pink/Yellow/White(MILK POWDER Content (10.25%))	20000.0	2.	WHOLE MILK POWDER	2050.0
3.	Desi/Bikaneri/Roasted Brown Burfi(MILK POWDER Content (29.95%))	25000.0	3.	WHOLE MILK POWDER	7487.5
4.	Dhoda/Malwa Burfi(MILK POWDER Content (18.10%))	12000.0	4.	WHOLE MILK POWDER	2172.0
5.	Gajar Halwa/Gajar Burfi(MILK POWDER Content (21.80%))	10000.0	5.	WHOLE MILK POWDER	2180.0
6.	Gujia(MILK POWDER Content (11.40%))	7500.0	6.	WHOLE MILK POWDER	855.0

	))				
7.	Gulab Jamun/Delhi Sweet(MILK POWDER Content (7.8%))	25000.0	7.	WHOLE MILK POWDER	1950.0
8.	Kalakand/Meetha Halwa(MILK POWDER Content (43.60%))	12500.0	8.	WHOLE MILK POWDER	5450.0
9.	Milk Cake/Punjabi Special Sweet(MILK POWDER Content (35.20%))	25000.0	9.	WHOLE MILK POWDER	8800.0
10.	Pista Burfi/Mawa Pista Burfi(MILK POWDER Content (29.95%))	12000.0	10.	WHOLE MILK POWDER	3594.0
11.	Plain Khoya(MILK POWDER Content (69.30%))	3000.0	11.	WHOLE MILK POWDER	2079.0
12.	Punjabi Rasgulla(MILK POWDER Content (10.25%))	25000.0	12.	WHOLE MILK POWDER	2562.5
13.	Spongy Rasgulla(MILK POWDER Content (12.85%))	5000.0	13.	WHOLE MILK POWDER	642.5
14.	Rasmalai(MILK POWDER Content (12.85%))	15000.0	14.	WHOLE MILK POWDER	1927.5
15.	Coconut Burfi(MILK POWDER Content (24.70%))	7000.0	15.	WHOLE MILK POWDER	1729.0
16.	Paneer Momos(MILK POWDER Content (37.50%))	3000.0	16.	WHOLE MILK POWDER	1125.0
17.	Malai Kofta/Kofta Balls(MILK POWDER Content (37.50%))	2000.0	17.	WHOLE MILK POWDER	750.0
18.	Paneer Pakoda(MILK POWDER Content (48.50%))	4000.0	18.	WHOLE MILK POWDER	1940.0

RA may take suitable consequential action accordingly.

Case No.	15 / NC/6/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00009004AM24
RA File Number	56AX04000548 AM24
Licence No and Date	5611002809/11/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm has neither appeared for PH nor has sent any information. The Committee therefore decided to reject the case.	
RA may take suitable consequential action accordingly.	

Case No.	16 / NC/6/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM REVIW00003783AM26
RA File Number	08AX04000123 AM25
Licence No and Date	0811011447/03/05/2024
Norms Committee Decision:	
NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N. 8 dated 28.08.2025.	
RA concerned may take subsequent consequential action accordingly.	

Case No.	17 / NC/6/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	TRUZZT ORGANIC AND NATURAL PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM REVIW00006858AM25
RA File Number	32AX04000096 AM25
Licence No and Date	3211006821/20/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm has neither appeared for PH nor has sent any information. The Committee therefore decided to reject the case. RA may take suitable consequential action accordingly.	

Case No.	18 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	SRI DEVARAAJA NUTRACEUTICAL
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00001252AM25
RA File Number	04AX04000205 AM25
Licence No and Date	0411007563/12/06/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e. Tech 2:- 1. Step-wise process with percentage of active ingredients in export. 2. Quantity and value of by-products formed along with their sale invoice. 3. COA of import (From foreign supplier) and export item. The case stands deferred.	

Case No.	19 / NC/6/MEET/Nov/202526/13
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Case Status	Case Rejected
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM REVIW00003784AM26
RA File Number	08AX04000397 AM25
Licence No and Date	0811011867/19/06/2024
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N. 6 dated 24.07.2025. RA concerned may take subsequent consequential action accordingly.	

Case No.	20 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	SHREE SHYAM PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00002268AM25
RA File Number	05AX04001357 AM25
Licence No and Date	0511026969/01/08/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Revised COA of export item indicating all the ingredients including methanol. RA may take subsequent consequential action accordingly.	

Case No.	21 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00002475AM25
RA File Number	07AX04000806 AM25

Licence No and Date	0711012064/12/08/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	22 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AMRUT DISTILLERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00002879AM25
RA File Number	07AX04000928 AM25
Licence No and Date	0711012274/05/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	23 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00003127AM25
RA File Number	33AX04000062 AM25
Licence No and Date	3311002254/18/09/2024
Norms Committee Decision: NC reviewed the case as per the agenda and noted that Tech-1 was on leave on the scheduled date	

of the Personal Hearing (PH). Consequently, the firm was not called for PH, and it was decided to reschedule the PH and call the firm again.

The case stands deferred.

Case No.	24 / NC/6/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00004232AM25
RA File Number	06AX04000349 AM25
Licence No and Date	0611003129/19/11/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 28.08.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	25 / NC/6/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM REVIW00003828AM26
RA File Number	03AX04004669 AM25
Licence No and Date	0311039731/18/12/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to review the norms based on the comments received from Technical Authority, i.e., Tech 2, allowing the following inputs or as applied by the firm, whichever is less:	

Export Serial No.	Export Item Name	Quantity	Import serial no	Import Item Name	Quantity (MG)
1.	VITAMIN B Complex (Soft Gelatin Capsules of 580 mg containing Gelatin 127.008 mg)	1 Number	1.	Gelatin	139.7
2.	VITAMIN D3 10 mcg (400IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.621 mg)	1 Number	2.	Gelatin	50.182
3.	VITAMIN D3 125 mcg (5000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.621 mg)	1 Number	3.	Gelatin	50.182
4.	VITAMIN D3 25 mcg (1000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.621 mg)	1 Number	4.	Gelatin	50.182
5.	VITAMIN D3 250 mcg (10000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.621 mg)	1 Number	5.	Gelatin	50.182
6.	VITAMIN D3 50 mcg (2000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.621 mg)	1 Number	6.	Gelatin	50.182
7.	Vitamin A2400 mcg (Soft Gelatin Capsules of 220 mg containing Gelatin 61.071 mg)	1 Number	7.	Gelatin	67.178

8.	Biotin 5000 mcg (Soft Gelatin Capsules of 250 mg containing Gelatin 63.211 mg)	1 Number	8.	Gelatin	69.532
9.	Lutein 20mg (Soft Gelatin Capsules of 245 mg containing Gelatin 61.071 mg)	1 Number	9.	Gelatin	67.178

RA may take subsequent consequential action accordingly.

Case No.	26 / NC/6/MEET/Nov/202526/13
Case Status	Case Approved
Party Name	ACCELERATED FREEZE DRYING CO LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00005737AM25
RA File Number	10AX04000264 AM25
Licence No and Date	1011002886/20/01/2025

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	MARINATED TILAPIA FISH FILLET IN BANANA LEAVES(MARINATED TILAPIA FISH FILLET IN BANANA LEAVES (Net content of import item in export product will be 0.500 kgs. per Kg of export item))	267000.0	1.	FROZEN TILAPIA FILLETS(FROZEN TILAPIA FILLETS IN IQF FORM)	150000.0

RA may take suitable consequential action accordingly.

Case No.	27 / NC/6/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	COUNTERTOPS AND CABINETS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00006379AM25
RA File Number	13AX04000383 AM25
Licence No and Date	1311003711/24/02/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 28.08.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	28 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00006635AM25
RA File Number	07AX04002049 AM25
Licence No and Date	0711013869/10/03/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech-2; 1. Percentage of TRITEROENES content in export item supported by COA. 2. Percentage of TRITEROENES content in the import item supported by the COA from foreign suppliers. 3. Copy of Bill of Entries.	

The case stands deferred.

Case No.	29 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00000030AM26
RA File Number	03AX04003285 AM25
Licence No and Date	0311042754/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Bill of Entries corresponding to this license. OR 2. Amend the license through RA as per the required description. The case stands deferred.	

Case No.	30 / NC/6/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	NITTA GELATIN INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00000039AM26
RA File Number	10AX04000342 AM25
Licence No and Date	1011003040/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 28.08.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable	

interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	31 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00000058AM26
RA File Number	03AX04005974 AM25
Licence No and Date	0311042777/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Bill of Entries corresponding to this license. OR 2. Amend the license through RA as per the required description. The case stands deferred.	

Case No.	32 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00000059AM26
RA File Number	03AX04005960 AM25
Licence No and Date	0311042779/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Bill of Entries corresponding to this license. OR	

2. Amend the license through RA as per the required description.

The case stands deferred.

Case No.	33 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	OHSUNG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00000195AM26
RA File Number	31AX04000482 AM25
Licence No and Date	3111004651/11/04/2025
Norms Committee Decision: NC considered the case as per the agenda and, based on the comments received from the Technical authority, i.e., Tech-1, decided to call the representative of the firm for PH to better understand their manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	34 / NC/6/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	DHAIRYA INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM REVIW00003787AM26
RA File Number	08AX04000087 AM26
Licence No and Date	0811014740/21/04/2025
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N. 6 dated 24.07.2025. RA concerned may take subsequent consequential action accordingly.	

Case No.	35 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00000547AM26
RA File Number	09AX04000036 AM26
Licence No and Date	0911009537/30/04/2025
Norms Committee Decision: NC considered the case as per the agenda and, based on the inputs received from the Technical Authority, i.e., Tech-1, decided to call the following information from the firm: 1. Mfg. process with wastage at each stage of manufacturing. 2. Material Balance Sheet Against 1 MT of Beans Indicating wastage at each stage and quantity produced of coco butter and coco powder. The case stands deferred.	

Case No.	36 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00000588AM26
RA File Number	07AX04000188 AM26
Licence No and Date	0711014344/02/05/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech-2; 1. Percentage of TRITEROENES content in export item supported by COA. 2. Percentage of TRITEROENES content in the import item supported by the COA from foreign suppliers.	

3. Copy of Bill of Entries.

The case stands deferred.

Case No.	37 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	NATURE'S FIRST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00000663AM26
RA File Number	05AX04000329 AM26
Licence No and Date	0511032386/07/05/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Pack size of export item. The case stands deferred.	

Case No.	38 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	VIRINICA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00000710AM26
RA File Number	03AX04000158 AM26
Licence No and Date	0311043663/09/05/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	39 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	FOODS AND INNS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00000754AM26
RA File Number	03AX04000620 AM26
Licence No and Date	0311043751/13/05/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	40 / NC/6/MEET/Nov/202526/13
Case Status	Case Rejected
Party Name	LUXOX FURNITURE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00000834AM26
RA File Number	05AX04000371 AM26
Licence No and Date	0511032618/15/05/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 28.08.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	41 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00001493AM26
RA File Number	30AX04000139 AM26
Licence No and Date	3011007166/13/06/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	42 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00001846AM26
RA File Number	10AX04000106 AM26
Licence No and Date	1011003247/03/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	43 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	OHSUNG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00001936AM26

RA File Number	31AX04000113 AM26
Licence No and Date	3111005051/08/07/2025
Norms Committee Decision: NC considered the case as per the agenda and based on the comments of the Technical Authority, i.e., Tech-1 decided to call the firm for PH to understand the manufacturing process and wastage generated at various stages of manufacturing. The case stands deferred.	

Case No.	44 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	VENKATESH FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00003598AM26
RA File Number	05AX04001499 AM26
Licence No and Date	0511035573/07/10/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	45 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	PROPOUND INTERNET PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00003599AM26
RA File Number	05AX04002374 AM26
Licence No and Date	0511035574/07/10/2025
Norms Committee Decision:	

NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech 1:

1. Spec. of each export item.
2. Justification of wastage claimed for each import item.

The case stands deferred.

Case No.	46 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	ASIA PACIFIC EXPORT
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00003647AM26
RA File Number	13AX04000222 AM26
Licence No and Date	1311004272/09/10/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech NL:

1. Specific Name with dimension of each Export item and whether oak wood is in log form or sawn wood, cut to sizes, and to submit a bill of entry (if imported), highlighting wood nomenclature.
2. Sizes of Oak wood (not issue sizes) and Wood veneer to import, giving the botanical name of the wood.
3. Justification of 40% wastage of Oak wood, and also how the wastage of 40% occurred in Wood veneer.
4. Calculation of the requirement of Oak wood and Wood veneer for each export item, indicating net content and wastage separately.

The case stands deferred.

Case No.	47 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred

Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00003640AM26
RA File Number	03AX04003379 AM26
Licence No and Date	0311047971/09/10/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that it has been decided with the approval of the competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	48 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AESTHETIC LIVING MERCHANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00003625AM26
RA File Number	05AX04002189 AM26
Licence No and Date	0511035275/09/10/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech 1: 1. For export item no 5, quantity is given in meters, which is not possible since item of export item is lamps, justify. 2. Details of other inputs used to manufacture the export item.	

Case No.	49 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	CRESCENT BIOLOGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025

HQ File Number	HQRNORM APPLY 00003816AM26
RA File Number	04AX04000766 AM26
Licence No and Date	0411010610/17/10/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech 2: 1. COA of each export item showing the percentage content of total active ingredients. 2. COA of each import item from the foreign supplier showing the percentage content of total active ingredients. 3. Why are the applied norms under 4E entirely different from the norms applied under AA? 4. Technical justification and correct norms may be specified for each export item. The case stands deferred.	

Case No.	50 / NC/6/MEET/Nov/202526/13
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202526/ 13 and 27/11/2025
HQ File Number	HQRNORM APPLY 00003837AM26
RA File Number	05AX04002585 AM26
Licence No and Date	0511035871/21/10/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech 1; 1. Manufacturing process in detail, justifying 10% wastage in yarn. The case stands deferred.	

